

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 12446 OF 2016

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Anil Kumar ...Petitioner(s)

VERSUS

State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mrs. Mona K. Rajvanshi, Advocate on behalf of Petitioner against the Judgment and Order dated 15th June, 2016 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 6528 of 2009.

It is submitted that SLP (Crl.) No. 944 of 2014, between the same parties was dismissed by this Hon'ble Court on 7th November, 2014. Copy of Record of Proceedings dated 7th November, 2014 is annexed as Annexure P-19 in SLP paper books at page nos. 84-85 for kind perusal of the Hon'ble Court.

It is further submitted that instant matter is tagged with Criminal Misc. Petition No. 12441 of 2016 (Application for exemption from surrendering) as both are arising out of common order, hence listed together.

The application above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 3rd day of August, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mrs. Mona K. Rajvanshi, Advocate

C4/dk

ASSISTANT REGISTRAR